

## 1 WP-9023-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

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#### HON'BLE SHRI JUSTICE VIVEK JAIN

## ON THE 26<sup>th</sup> OF MARCH, 2025

#### WRIT PETITION No. 9023 of 2025

### JABALPUR THOK SABJI MANDI VYAPARI SANGH MOHD. SABIR USMANI AND OTHERS

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Manoj Sharma - Senior Advocate with Shri Quazi Fakhruddin - Advocate for petitioner.

Shri R.S. Thakur - Senior Advocate with Shri Shivanshu Kol - Advocate for respondent No.2.

Shri Anubhav Jain - Government Advocate for respondent/State.

Ms. Shiva Choubey - Advocate for Intervenor.

#### <u>WITH</u>

#### WRIT PETITION No. 9800 of 2025

KRISHI UPAJ MANDI VYAPARI SANGH JABALPUR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Dhruv Kumar Melani - Advocate for petitioner.

Shri R.S. Thakur - Senior Advocate with Shri Shivanshu Kol - Advocate for respondent No.2.

Shri Anubhav Jain - Government Advocate for respondent/State.

Ms. Shiva Choubey - Advocate for Intervenor.

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<u>ORDER</u>



WP-9023-2025

# *Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice*

Learned counsel for the respondents submits that the present writ petitions are not maintainable as an efficacious remedy is available under Section 59(2) of the M.P. Krishi Upaj Mandi Adhiniyam, 1972.

At this stage, learned counsel for the petitioners seeks permission to withdraw the writ petitions with liberty to approach the competent authority/Commissioner-cum-Managing Director.

Accordingly, the writ petitions are dismissed as withdrawn with liberty as prayed for. If the petitioners approach the competent authority within seven days from today, the said authority shall decide the matter within three weeks thereafter, in accordance with law.

Till then, the parties shall maintain the status quo as it exists today.

If the petitioners remain aggrieved by the order passed by the authority/respondents, they shall be at liberty to challenge the same before the appropriate forum in accordance with law.

#### (SURESH KUMAR KAIT) CHIEF JUSTICE

(VIVEK JAIN) JUDGE

Praveen